

**In the Income-Tax Appellate Tribunal,  
Delhi Bench 'G', New Delhi**

**Before : Shri H.S. Sidhu, Judicial Member And  
Shri L.P. Sahu, Accountant Member**

**ITA No. 2763/Del./2012  
Assessment Year: 2007-08**

Shibu Soren, Qtr. No. 14, Sector-IC, Bokaro Steel City, Bokaro, Jharkhand(PAN- ABKPS 7394C) <b>(Appellant)</b>	vs.	A.C.I.T., Central Circle-7, New Delhi. <b>(Respondent)</b>
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<b>Appellant by</b>	None
<b>Respondent by</b>	Sh. Kaushlendra Tiwari, Sr. DR

<b>Date of Hearing</b>	30.11.2017
<b>Date of Pronouncement</b>	30.11.2017

**ORDER**

**Per L.P. Sahu, A.M.:**

The assessee is in appeal before the Tribunal against the order of learned CIT(A)-I, New Delhi dated 07.02.2017 passed for the assessment year 2007-07.

2. None is present on behalf of the assessee despite the notice for hearing was sent through registered post at the address given in the appeal papers. There is no any written request on record for adjournment on behalf of the assessee. It appears that the assessee is not interested in prosecuting the appeal. Therefore, the appeal of the assessee deserves to be dismissed *in*

*limine* for want of prosecution in view of the orders of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukojirao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal is dismissed, as indicated above.

Order is pronounced in the open court on 30.11.2017.

**Sd/-**  
**(H.S. Sidhu)**  
**Judicial member**

**Sd/-**  
**(L.P. Sahu)**  
**Accountant Member**

Dated: 30.11.2017

*\*aks\**

*Copy of order forwarded to:*

(1) <i>The appellant</i>	(2) <i>The respondent</i>
(3) <i>Commissioner</i>	(4) <i>CIT(A)</i>
(5) <i>Departmental Representative</i>	(6) <i>Guard File</i>

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Delhi Benches, New Delhi*